

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No. 384/2020  
P.S.: Krishna Nagar  
U/s: 323/452/342/34 IPC  
State Vs. Baljeet Singh

07.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 10.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No. 232/2019  
P.S.: Krishna Nagar  
U/s: 376 IPC & POCSO Act.  
State Vs. Sachin

07.08.2020

Present : Ld. APP for the State is stated to be available for hearing through Video Conferencing.

Surety/sister of accused is stated to be present in the Court.

Surety submitted that the accused has already surrendered before the Jail Superintendent, after expiry of period of interim bail.

Status report qua surrender of the accused Sachin be called from the Jail Superintendent on 10.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020

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AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
काण्डलाडूमा कोर्ट, दिल्ली-110032  
Kandla Duma Court, Delhi

E-FIR No.517/20  
P.S.: PIA  
U/s: 379 IPC  
State Vs. Not known

07.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant in person.

The present application for release of mobile phone **VIVO S-1** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Arjun wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

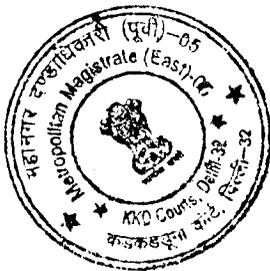
In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020



आकाशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No. 0081/20  
P.S.: PIA  
U/s: 279/337 IPC

07.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant in person.

The present application for release of Govt. vehicle bearing No. **DL1SAD-2202** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Moolchand wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. **4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूना कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No. 0373/20  
P.S.: Krishna Nagar  
U/s: 33 of Delhi Excise Act  
State Vs. Veeru Prasad

07.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Veeru Prasad.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that the accused is in JC since 29.07.2020. She has further submitted that accused has been falsely implicated in the present case and that accused is not a previous convict. She has also submitted that investigation of the case has already been completed. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 29.07.2020. Case property in the present case has already been recovered. As per reply of IO, accused has no previous criminal involvement. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020



आकांशा व्यास  
AAKANKSHA VYAS  
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Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

E-FIR No. 000505/20  
P.S.: PIA  
U/s: 379/411 IPC  
State Vs. Amzad

07.08.2020

Present : Ld. APP for the State is stated to be available for hearing through Video Conferencing.

Ld. Counsel for accused is stated to be available for hearing through Video Conferencing.

Reply not received. IO/SHO concerned is directed to file reply on NDOH.

At request of Ld. Counsel for accused, re-list before Ld.Duty MM on 08.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-06  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

E-FIR No. 000510/20  
P.S.: PIA  
U/s: 379/411 IPC  
State Vs. Amzad

07.08.2020

Present : Ld. APP for the State is stated to be available for hearing through Video Conferencing.

Ld. Counsel for accused is stated to be available for hearing through Video Conferencing.

Reply not received. IO/SHO concerned is directed to file reply on NDOH.

At request of Ld. Counsel for accused, re-list before Ld.Duty MM on 08.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No. 36/20  
P.S.: PIA  
State Vs. Dulare

07.08.2020

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Reply not filed. IO/SHO concerned is directed to file reply on 10.08.2020.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No. 383/20  
P.S.: Krishna Nagar  
U/s: 279/337 IPC  
State Vs. Ravi

07.08.2020

Present : Ld. APP for the State is stated to be present through Video Conferencing.  
Sh. J.P. Bansal, Ld. Counsel for the accused is present through VC.  
Application perused. Reply of the IO perused.

The IO has mentioned in the reply that the vehicle in question, which is the offending vehicle was not insured on the day of the accident. Further, as per reply of the IO, final opinion on the nature of injury sustained by the victim is also under consideration.

In these circumstances, let the present application be listed for 10.08.2020.

Issue notice to the IO to appear in person on NDOH and intimate the court regarding the final opinion given on the nature of injury sustained by the victim in the present case.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020

आकांशा व्यास  
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Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कलकत्ता कोर्ट, दिल्ली-32  
Kankardoma Courts, Delhi-32

SWARAN REKHA AWASTHY VS. PRAVEEN LATA AWASTHI  
P.S.: Krishna Nagar  
U/s: 380/383/390/391/441/443/451/454/120B/506-II/34 F IPC

07.08.2020

Present : Ld. APP for the State is stated to be present through  
Video Conferencing.

None for applicant in person.

Re-list for 13.08.2020.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020



आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No.89/2006  
P.S.: Krishna Nagar  
U/s: 380/411 IPC  
State Vs. Rajiv

07.08.2020

Present : Ld. APP for the State is stated to be present through  
Video Conferencing.

None for applicant in person.

Re-list for 13.08.2020

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020



आकांशा व्यास  
AAKANKSHA VYAS  
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Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No. 384/2020  
P.S.: Krishna Nagar  
U/s: 323/452/342/34 IPC  
State Vs. Akash

07.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 10.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No. 011342/2020  
P.S.: Krishna Nagar  
U/s: 379 IPC  
State Vs. Not known

07.08.2020

Fresh application for release of Vehicle Activa 3 G bearing No. DL2SN4123, on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 10.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No. 59/2020  
P.S.: Krishna Nagar  
U/s: 394/397/34 IPC  
State Vs. Sachin Pandit

07.08.2020

Fresh application U/s 207 Cr.P.C on behalf of applicant/accused for supplying of copy of police report/charge sheet alongwith all the documents, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Application perused. Put up with file on 13.08.2020.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020



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महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No. 010074/2020  
P.S.: Shakarpur  
U/s: 379 IPC  
State Vs. Not known

07.08.2020

Fresh application for release of Vehicle Activa Scooter bearing No. DL5SAS0410, on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 10.08.2020.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020



आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No. ED-SP-002313  
P.S.: Shakarpur  
U/s: 379 IPC  
State Vs. Not known

07.08.2020

Fresh application for release of Mobile Phone NOKIA 6.1 Plus TA-1083, on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 10.08.2020.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020



आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardeoma Courts, Delhi-32

FIR No. 009985/2020  
P.S.: Shakarpur  
U/s: 379/411 IPC  
State Vs. Not known

07.08.2020

Fresh application for release of Two Wheeler Scooter bearing No. DL6SAM0212, on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 10.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडदूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

E-FIR No. 034613/2019  
P.S.: Shakarpur  
U/s: 379 IPC  
State Vs. Ashique

07.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused,  
received by way of email.

Present : Ld. APP for the State is stated to be present through  
Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 10.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020

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Metropolitan Magistrate (East)-05  
कोर्ट नं. 05, द्वितीय तल  
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Karkarduma Courts, Delhi-32

FIR No.0060/2020  
P.S. PIA  
U/s 279/337 IPC

07.08.2020

Present : Ld. APP for the State is stated to be available for hearing through Video Conferencing.

Father of the applicant is stated to be present in the Court room.  
He has furnished the FD in the sum of Rs. 50,000/-. Same is taken on record.

Application for release of vehicle Motorcycle bearing No. DL10SU1692, on behalf of applicant, perused. Reply of IO also perused wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

**“Vehicles”**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020



आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No. 008110/2020  
P.S.: Shakarpur  
U/s: 379 IPC  
State Vs. Unknown

07.08.2020

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant in person.

The present application for release of vehicle bearing No. **DL-14-SL-0211 (Yamaha FZ)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Deep Chand wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013* and *CRL. M.A. No. 16055/2013* decided on 10.09.2014 as follows:

**“Vehicles”**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only after verifying the ownership of the vehicle in question** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, 2<sup>nd</sup> फ्लोर  
Court No. 03, 2<sup>nd</sup> floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No.0072/2019  
P.S.: Krishna Nagar  
U/s: 420/120B/34 IPC  
State Vs. 1)Shyam Mittal  
2) Mohd. Rijwan  
3) Sartaj Ali  
4) Rahul

07.08.2020

Present : Ld. APP for the State is present through Video Conferencing.

Sh. Karan Behl, Ld. Counsel for accused Rizwan, Sartaj and Rahul is present through Video Conferencing.

Sh. Lalit Mittal, Ld. Counsel for the accused Shyam Mittal is present through Video Conferencing.

Complainant and IO also present through VC.

Sh. Santosh Kr. Ram, Uncle/Mama of accused Rahul is stated to be present in the Court.

Sh. Akbar, Father of accused Rijwan is also stated to be present in the Court.

Ms. Afsana, Wife of accused Sartaj is also stated to be present in the Court.

Vide this joint order, I shall dispose off the second bail applications filed on behalf of the above named accused persons.

I have perused the bail applications. I also perused the reply of the IO.

Ld. APP for the State has opposed the bail applications of the accused persons stating that the allegations are serious in nature and investigation is still going on and two co-accused persons are yet to be apprehended.

On the other hand, Ld. Counsels for the accused persons have submitted that the present case has been settled between the complainant and the abovenamed accused persons for a total sum of Rs. 3,40,000/-. The Ld. Counsel also submitted that the said settlement was effected after the present bail

applications have been filed. Today, the complainant has also given a written statement to this effect. The complainant has also submitted that he has received the aforesaid amount today (Rs.1,40,000/- has been received on behalf of accused Shyam Mittal by way of bank transfer and three demand drafts in the sum of Rs. 66667/- each have been handed over to the complainant, by the family members of the accused Rizwan, Sartaj and Rahul who are present in the court).

On query from the IO, IO stated that no investigation remains qua the above named accused persons.

In view of the settlement effected between the parties, the payment received by the complainant today and the submission of the complainant that he has no objection to the grant of bail to the accused persons, the present applications stand allowed, subject to furnishing bail bond in the sum of Rs. 25,000/- each with one surety each in the like amount subject to the conditions that :-

1. The accused persons shall cooperate with the IO during the investigation.
2. Accused persons shall not indulge in similar offence as that of which they are the accused.
3. They will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail applications disposed off. Copy of this order be sent to Ld. Counsels for accused persons through email.



(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 07.08.2020